

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 177/MP/2011 and 179/MP/2011

Sub: Liquidation of arrears payments in installments in respect of provisional orders/final orders passed by the Commission granting/determining the annual fixed charges for the period 2009-14 for Central Generating Stations namely National Hydro Power Corporation Ltd, NTPC Ltd and Transmission Licensee Namely Power Grid Corporation of India Ltd-Petition under 79 of the Electricity Act 2003 read with The CERC (Terms and Condition of Tariff) Regulations 2009

Petition No. 179/MP/2011

Sub: Liquidation of arrears payments in installments in respect of provisional orders/final orders passed by the Commission granting/determining the annual fixed charges for the period 2009-14 for Central Generating Stations namely, National Hydro Power Corporation Ltd., Damodar Valley Corporation Ltd, NTPC Ltd and Transmission Licensee, Namely Power Grid Corporation of India Ltd-Petition under 79 of the Electricity Act 2003 read with The CERC (Terms and Condition of Tariff) Regulations 2009

Date of hearing : 20.9.2011

Coram : Dr Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioners : BSES Rajdhani Power Limited, New Delhi
BSES Yamuna Power Limited, New Delhi

Respondents : National Thermal Power Corporation Ltd.
and Others

Parties present : Shri Dusyant Hanocha, Advocate for the
Petitioner
Miss Vijva, Advocate for the petitioners

Record of Proceedings

Learned counsel for the petitioners submitted that the parties are in the process of discussion to find out a mutual settlement to the problem of payment of arrears in installments. Accordingly, the learned counsel sought adjournment of the matter.

2. In view of the submission of the counsel for the petitioner, the Commission directed to adjourn the matters to 18.10.2011.

Sd/-
(T. Rout)
Joint Chief (Law)